

Mr. Abhay Kr. Sharma
Pragjyoti Kr. Rath

CAT/1/11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 707 1996

Pandav Charan Palma..... Applicant(s)

versus
Union of India..... Respondent(s)

Sr. No.	Date	Order with Signature
	26.9.96	Rs. 100/- has been paid. 26/9/96.
1. 27-9-96	<p>This application is made for a direction to the Railway authorities to grant him appropriate pensionary benefits taking into consideration his past service under Ministry of Defence (Ordinance Factories).</p> <p>Briefly, the applicant joined as a Khalasi in the year 1950 in the Ministry of Defence whereafter, he was transferred as a Khalasi to the Rifle Factory, Ichchapur where he had continued upto 1956. From 1-10-1956, he joined under the Railways Kharagpur Workshop and retired on superannuation w.e.f. 1-7-1988 as Electric Welder under the Workshop Personal Officer, Kharagpur, West Bengal. The applicant has been paid Pension and gratuity for the services</p>	<p>For Admin Pl. with defects</p> <p>26/9/96.</p> <p>Bench.</p>

Serial No. of Order	Date of Order	Order with Signature
		<p>rendered by him with the Railways but his claim is to countex the past services rendered by him from 1950 to 1956 with the Ministry of Defence, Ordnance Factory and Rifle Factory, Ichchapur. For this purpose, by Annexure-2 dated 23-10-1994, Respondent No.3 required him to file certain necessary documents in this behalf which he complied with by Annexure-3 dated 9-11-1994. The latest position is by Annexure-6 respondent No.3 wanted a certificate from Ichchapur Rifle Factory as to the services rendered in that organisation incorporating the period of service and whether it belongs to pensionable/nonpensionable category. By Annexure-7, the applicant states that he had submitted all the necessary documents evidencing the period of service in the Ichchapur Rifle Factory. Learned Counsel for the Applicant, Shri A.K.Sharma submitted that while the correspondence with the Respondent No.3, Respondent No.2 is the officer to decide the issue. I accordingly, direct Respondent No.2 to examine this case of the applicant and within four weeks from the date of receipt of a copy of this order shall dispose of the claim of the applicant with regard to counting the services rendered by him from 1950 to 1956 at Ichchapur Rifle Factory. Respondent No.3 is directed to furnish the Respondent No.2 all the necessary documents filed by the applicant to facilitate the Respondent No.2 to take a decision in this behalf. O.A. is disposed of with these directions, A copy of this order be handed over ^{to} the counsel for the applicant.</p> <p style="text-align: right;"><i>[Signature]</i></p> <p>MEMBER (ADMINISTRATIVE)</p>